BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

**INDEX**
*IN*

**Action Taken Report on behalf of Uttarakhand Pollution Control Board**

in

Miscellaneous Application No. 120/2024 in Original Application No. 271/2024

Sushil Tyagi

Applicant

Versus

State of Uttarakhand.

Respondents


| Sl. No. | Particulars | Pg. No. |
|---|---|---|
| 1. | Index | 1 |
| 2. | Action Taken Report | 2-4 |
| 3. | **Annexure No. 1** (copy of the letter dated 14.06.2024) | 5 |
| 4. | **Annexure No. 2** (copy of the report dated 08.08.2024) | 6-26 |
| 5. | **Annexure No. 3** (copy of the report dated 13.12.2024) | 27-29 |
| 6. | **Annexure No. 4** (copy of the CTO dated 26.5.2005) | 30-32 |


Dated: 28 December 2024

*Member Secretary*
Uttarakhand Pollution Control Board

**Action Taken Report on behalf of Uttarakhand Pollution Control Board**

**In matter of**

Miscellaneous Application No. 120/2024 in Original Application No. 271/2024

Sushil Tyagi *vs.* State of Uttarakhand

1. That the above-mentioned matter was listed for hearing on 29.11.2024 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"....

*5.We accordingly direct above Joint Committee to submit compliance Report within three weeks failing which District Magistrate, Haridwar and Member Secretary, Uttarakhand State Pollution Control Board shall remain present before the Tribunal on the next date.*

...."

2. That in compliance with aforesaid directions of this Hon'ble Tribunal, it is humbly submitted that earlier, the Member Secretary, UKPCB vide letter dated 14.06.2024 nominated the R.O., Roorkee to act in the matter on behalf of UKPCB. In this connection, a copy of the letter dated 14.06.2024 is being marked and filed as **Annexure No. 1**.

3. Thereafter, the District Magistrate, Haridwar vide letter dated 13.08.2024 submitted the joint inspection report to the Member Secretary, UKPCB. In this connection the copy of the report dated 08.08.2024 is being marked and filed as **Annexure No. 2**.

4. That as per the joint inspection report dated 08.08.2024, inspections were conducted on 27.06.2024 and 08.08.2024 in the presence of Mr. Arvind, representative of M/s Shiv Brick Supply, Tikola Kala, Roorkee, Haridwar.

5. That during the Inspection, M/s Shiv Brick supply was found to be in operation for which the required CCA was obtained from the State Pollution Control Board for the operation till 31.03.2027.

6. The during the inspection, ambient air quality and the kiln chimney were monitored at two locations around the kiln by a laboratory accredited by the Government of India wherein the monitoring report was found to be in accordance with the standards.

7. That further, in compliance of the directions contained in the order dated 29.11.2024 passed by the Hon'ble NGT, inspection was again conducted on 13.12.2024 in the presence of the District Magistrate, Haridwar, Joint Magistrate, Roorkee, Regional officer, UKPCB, Roorkee and Tehsildar, Roorkee.

8. During the inspection, it was found that the said brick kiln was not in operation. However, M/s Shiv Brick Supply has been converted to high-daft technology as per the directions of UKPCB. In this

connection, a copy of the joint inspection report dated 13.12.2024 is being marked and filed as **Annexure No. 3**.

9. It is pertinent to mention that Consent to Operate under Air Act 1981 was granted to the brick kiln in questioned in 2005. In this connection copy of CTO is being marked and filed as **Annexure No. 4**.

The above report is being presented for the consideration of Hon'ble NGT.

*(Dr. Parag Madhukar Dhakate)*
*Member Secretary*
Uttarakhand Pollution Control Board

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–778/2024/390, दिनांक 14.06.2024

स्पीड पोस्ट/ई–मेल द्वारा

एन0जी0टी0 मैटर

सेवा में,

जिलाधिकारी,
हरिद्वार।

विषयः– मा0 एन0जी0टी0 में योजित मूल आवेदन सं0–271/2024 **Sushil Tyagi Vs. State of Uttarakhand** के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन सं0–271/2024 Sushil Tyagi Vs. State of Uttarakhand में पारित आदेश दिनांक 21.05.2024 का अवलोकन करने का कष्ट करें। प्रकरण मै0 शिव ब्रिक्स सप्लाई ईट भट्टा, ग्राम–टिकौला कलां, तहसील– रूड़की, जिला हरिद्वार की मानकों के विरूद्ध स्थापना के सम्बन्ध में है। मा0 एन0जी0टी0 द्वारा विषयगत प्रकरण में स्थल का निरीक्षण कर वस्तुस्थिति एवं उपचारात्मक कार्यवाही हेतु निम्नानुसार विभागों की संयुक्त कमेटी का गठन किया गया है:–

1. जिलाधिकारी, हरिद्वार।
2. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड।

प्रकरण में समन्वय एवं अनुपालन हेतु **जिलाधिकारी, हरिद्वार** को नोडल एजेंसी नामित किया गया है। मा0 एन0जी0टी0 द्वारा पारित आदेश एवं वादी द्वारा दाखिल आवेदन संलग्नकों सहित छायाप्रति संलग्न हैं।

विषयगत प्रकरण में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की ओर से श्री सोमपाल सिंह, क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूड़की, (मो0नं0–9412084871 ई–मेल– roruppcb2013@gmail.com, sompals2@gmail.com) को नामित किया गया है।

तद्नुसार कृपया प्रकरण पर आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–778/2024/ तद्दिनांकित।

प्रतिलिपिः– क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, रूड़की, जिला– हरिद्वार को मा0 एन0जी0टी0 द्वारा पारित आदेश एवं वादी द्वारा दाखिल आवेदन संलग्नकों सहित छायाप्रति इस निर्देश के साथ प्रेषित है कि कृपया जिलाधिकारी, हरिद्वार से व्यक्तिगत सम्पर्क कर मा0 एन0जी0टी0 के आदेशानुसार कार्यवाही सुनिश्चित करें एवं कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें।

सदस्य सचिव

21

Annexure-2

Uttarakhand Pollution Control Board
Diary No. 4611
Date 20/8/24

कार्यालय जिलाधिकारी,हरिद्वार

संख्याः– 1222/ खनन सहायक–2024 दिनांकः 13 अगस्त,2024

विषयः– मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 271/2024– सुशील त्यागी बनाम स्टेट ऑफ उत्तराखण्ड में पारित आदेश दिनांक 21.05.2024 के सम्बन्ध में।

सदस्य सचिव,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून ।

कृपया पत्रांकः– यूकेपीसीबी/ एच0ओ0/सा0–183–778/2024/ 390 दिनांक 14.06.2024 का सन्दर्भ ग्रहण करने का कष्ट करें।

सन्दर्भित प्रकरण में मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 271/2024– सुशील त्यागी बनाम स्टेट ऑफ उत्तराखण्ड में पारित आदेश दिनांक 21.05.2024 के अन्तर्गत प्रश्नगत स्थल का निरीक्षण कर वस्तुस्थिति एवं उपचारात्मक कार्यवाही हेतु एक संयुक्त समिति का गठन किया गया थाः–

1– जिलाधिकारी,हरिद्वार
2– उत्तराखण्ड प्रदूषण बोर्ड

प्रश्नगत प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2024 के अनुपालन में संयुक्त मजिस्ट्रेट,रूड़की एवं क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूडकी को स्थल निरीक्षण कर आख्या उपलब्ध कराने के निर्देश दिए गये थे। संयुक्त मजिस्ट्रेट,रूड़की एवं उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूडकी द्वारा निरीक्षण आख्या प्रस्तुत की गई है।

अतः संयुक्त मजिस्ट्रेट,रूड़की एवं क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूडकी द्वारा प्रेषित आख्या की प्रति संलग्न कर इस आशय से प्रेषित की जा रही है कि तद्नुसार मा0 एन0जी0टी0 नई दिल्ली में वस्तुस्थिति से अवगत कराने का कष्ट करें।

संलग्नकः उपरोक्तानुसार

(धीराज सिंह गर्ब्याल)
जिलाधिकारी,
हरिद्वार

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(59)2024/717 दिनांकः 08.08.2024

पंजीकृत डाक द्वारा

सेवा में,

उपर ~~उप~~ जिलाधिकारी महोदय,
जिला- हरिद्वार।

विषयः- मा0 एन0जी0टी में योजित मूल आवेदन संख्या-271/2024 सुशील त्यागी बनाम स्टेट आफ उत्तराखंड में पारित आदेश दिनांक 21.05.2024 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके पत्रांक सं0- 1172/खनन सहायक-2024 दिनांक 02 जुलाई 2024 का सन्दर्भ ग्रहण करना चाहें। जिसमें आप द्वारा प्रश्नगत प्रकरण पर कार्यवाही/निरीक्षण अख्या चाही गयी है।

उपरोक्तानुसार निरीक्षण आख्या/ सूचनाऐं संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित् की जा रही हैं।

संलग्नकः- यथोपरि।

भवदीय,

08/08/2024

(एस0 पी0 सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपिः- सदस्य सचिव महोदय, उत्तराखंड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित्।

क्षेत्रीय अधिकारी

## निरीक्षण आख्याः-

**मा0 एन0जी0टी में योजित मूल आवेदन संख्या- 271/2024 सुशील त्यागी बनाम स्टेट आफ उत्तराखंड में पारित आदेश दिनांक 21.05.2024 के सम्बन्ध में निरीक्षण आख्याः-**

मा0 एन0जी0टी में योजित मूल आवेदन संख्या- 271/2024 सुशील त्यागी बनाम स्टेट आफ उत्तराखंड में पारित आदेश दिनांक 21.05.2024 के द्वारा पारित आदेश के क्रम में अधोहस्ताक्षरकर्ताओं द्वारा मै0 शिव ब्रिक सप्लाई, टिकोला कंला, तहसील- रूड़की जिला- हरिद्वार स्थलीय निरीक्षण भट्टा प्रतिनिधि श्री अरविंद की उपस्थिति में दिनांक 27.06.2024 एवं पुनः 08.08.2024 को किया गया। निरीक्षण आख्या निम्नवत् हैः-

1. निरीक्षण के दौरान मै0 शिव ब्रिक सप्लाई संचालन में पाया गया। उक्त ब्रिक फिल्ड के द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से दिनांक 31.03.2027 तक संचालनार्थ सहमति प्राप्त है। **(संलग्नक- 01)**
2. मै0 शिव ब्रिक सप्लाई सितम्बर- 2003 से संचालित है। अवगत कराना है, कि भारत सरकार की पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा ईट भट्टों की स्थापना हेतु दिनांक 22.02.2022 तक अधिसूचना अधिसूचित की गयी जिसके अन्तर्गत भट्टे से अबादी की दूरी 800 मी0 एवं भट्टें से भट्टें की दूरी 01 कि0मी0 निर्धारित की गयी है। उक्त ब्रिक फिल्ड अधिसूचना से पूर्व से स्थापित एवं संचालित है। **(संलग्नक- 02)।**
3. उक्त ईट भट्टा हाई ड्राफ्ट (Zig-Zag) तकनीकि से बनाया गया है।
4. निरीक्षण के समय मै0 शिव ब्रिक सप्लाई से स्कूल, आबादी एवं पास के तीन भट्टों (मै0 राज ब्रिक फिल्ड, मै0 पारस ब्रिक फिल्ड एवं मै0 ओम ब्रिक फिल्ड) की दूरी का मापन किया गया। जो कि क्रमशः 103 मी0, 105 मी0 एवं 588.54 मी0, 480 मी0 व 450 मी0 है। **(संलग्नक-03)** उक्त ईट भट्टा वर्ष- 2003 से संचालित है।
5. मै0 शिव ब्रिक सप्लाई के आस-पास कोई उद्यान स्थापित नही है।
6. मा0 एन0जी0टी में योजित मूल आवेदन संख्या- 721/2024 सुशील त्यागी बनाम स्टेट आफ उत्तराखंड में पारित आदेश दिनांक 21.05.2024 के परिपेक्ष में जिलाधिकारी, हरिद्वार के पत्र सं0- 1139/खनन सहायक- 2024 दिनांक 18 जून 2024 द्वारा संयुक्त मजिस्ट्रेट, रूड़की एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, रूड़की को स्थलीय निरीक्षण कर अग्रिम कार्यवाही हेतु आदेश पारित किये गये, उक्त के क्रम में दिनांक 27.06.2024 को मै0 शिव ब्रिक सप्लाई, टिकोला कंला, तहसील- रूड़की जिला- हरिद्वार स्थलीय निरीक्षण भट्टा प्रतिनिधि श्री अरविंद की उपस्थिति में किया गया। निरीक्षण के समय मौके पर भारत सरकार से मान्यता प्राप्त प्रयोगशाला से भट्टे के आस-पास दो स्थानों पर परिवेशीय वायु गुणवत्ता एवं भट्टे की चिमनी की अनुश्रवण करवाया गया। अनुश्रवण आख्याऐं मानकों के अनुरूप पायी गयी। **(संलग्नक- 04)।**

अतः आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

08/08/24
(विकास अवस्थी)
**तहसीलदार**

08/08/2024
(एस0 पी0 सिंह)
**क्षेत्रीय अधिकारी**

(दिवेश शाशनी)
**ज्वाइंट मजिस्ट्रेट, रूड़की**

REGIONAL OFFICE
UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/S-194/2024/295 Date:27.05.2024

*Registered Post*

To,

M/s Shiv Brick Supply
Vill-Tikola Kalan,
Pargana, Manglour,
Roorkee, Distt- Haridwar.

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).**

| | |
|---|---|
| **CAF ID - 5335** | **Application ID-163631** |
| **CCA (Renewal)** | |
| **Date-24.10.2019** | |

**CCA** is hereby granted to **M/s Shiv Brick Supply** located at **Vill-Tikola Kalan, Pargana, Manglour, Roorkee, Distt- Haridwar.** subject to the provisions of the **Water Act, Air Act** and **HW Rules** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is **granted for a period up to 31.03.2027** and valid for manufacturing of following products with **Capital Investment/Net Assets Values Rs 24.21 Lacs.**

| S. No. | Last CCA Quantity | | CCA Renewal | |
|---|---|---|---|---|
| | Product | Quantity (Per Day) | Product | Quantity (Per Day) |
| 1 | Bricks | 25,000 Nos | Bricks | 25,000 Nos |

2. **Specific Conditions under Water Act:**
   (i) **The daily quantity of effluent discharge (KLD):-**

| | Last CCA or CTE | CCA Renewal |
|---|---|---|
| Trade Effluent | Nil | Nil |
| Sewage | 1.0 | 1.0 |

   (ii) **Trade Effluent Treatment and Disposal:** Nil.
   (iii) **Sewage Treatment and Disposal**: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. **Conditions under Air Act:-**
   (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

| S. No | Stack attached with | Stack height (Mt) | Type of Fuel | Fuel Quantity KLD/MTD | Emission Control Equipment | Emission standards not to exceed |
|---|---|---|---|---|---|---|
| 1 | Brick Klin | 30 | Coal & wood | - | Induced draft with Zig-Zag | 250 mg/NM$^3$ |

| | | | | | Technology | | | |
|---|---|---|---|---|---|---|---|---|
| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
| | Day time | Night time | Day time | Night time | Day time | Night time | Day time | Night time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under HW Rules:-**

(i) The **Occupier** of **M/s Shiv Brick Supply** is hereby grated an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

(iii) The authorization shall be in force for a period **up to 31.03.2027**

(iv) The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

| S.No. | Category (Schedule-I & Schedule-II) | Quantity of Waste for which authorization is being issued (MTA) | Mode of Disposal |
|---|---|---|---|
| 1 | - | - | - |

**Terms and conditions of authorization:**

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act**, 1986, and the rules made thereunder.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.

5. **Compulsory documents to be submitted by the Industry/Unit:-**

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **HW Rules** and **Third Party Audit Report**.

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

6. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **HW Rules** will results in legal action under the aforesaid **Acts and Rules**.

**Specific Conditions:**

1. In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site http://cgwa-noc -gov.in
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.

5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act. 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. **Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-ख/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.**
10. **Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.**
11. **The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.**
12. **Unit shall ensure to obtain the Validation certificate from Central Building Research Institue or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.**
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

**General Conditions:**

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.

12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the **Board.**

27/05/2024

**Regional Officer**

**Letter No. :UKPCB/ROR/Con/S-194/2024/** **Date: 05.2024**

Copy to: **Member Secretary, Uttarakhand Pollution Control Board,** Dehradun for kind information.

**Regional Officer**

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99



# भारत का राजपत्र
# The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140] नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
No. 140] NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

## पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

## अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

**सा.का.नि. 143(अ).**—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है:, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।

(2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-I में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

| | | | |
|---|---|---|---|
| 74" | ईंट भट्टे | चिमनी से उत्सर्जन में विविक्त पदार्थ | 250 मिलीग्राम/एनएम3 |
| | | चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)<br>- भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम<br>- भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक | 14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)<br>16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर) |

| | | | |
|---|---|---|---|
| | | चिमनी की न्यूनतम ऊंचाई (भट्ठों की वर्टिकल साफ्ट के अलावा) | |
| | | - भट्ठा क्षमता 30,000 ईंट प्रतिदिन से कम | 24 मीटर |
| | | - भट्ठा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक | 27 मीटर |

टिप्पणियां :

1. सभी नए ईंट भट्ठों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।

2. विद्यमान ईंट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्ठों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईंट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।

3. सभी ईंट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइप्ड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/ख़तरनाक अपशिष्टों के उपयोग की अनुमति ईंट भट्ठों को नहीं दी जाएगी।

4. उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईंट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।

5. विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% $CO_2$ पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:

   पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित $CO_2$ का %, मापित $CO_2$ के मामले में ≥ 4% कोई प्रसामान्यीकरण नहीं। चिमनी की ऊँचाई (मीटर में) भी $H= 14\ Q^{0.3}$ सूत्र (जहां Q kg/hr में $SO_2$ उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।

6. ईंट भट्ठों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।

7. किसी क्षेत्र में भट्ठों की अधिक संख्या से बचने के लिए मौजूदा ईंट भट्ठों से कम से कम एक किलोमीटर की दूरी पर ईंट भट्ठों को स्थापित किया जाना चाहिए।

8. ईंट भट्ठों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।

9. ईंट भट्ठों से निकलने वाली राख को ईंट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।

10. ईंट भट्टे में ईंट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।

11. ईंट भट्ठा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईंटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।

12. कच्चे माल/ईंटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 22nd February, 2022

**G.S.R. 143(E).**—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

| | | | |
|---|---|---|---|
| "74 | Brick Kilns | Particulate matter in stack emission | 250 mg/Nm$^3$ |
| | | Minimum stack height (Vertical Shaft Brick Kilns) | |
| | | - Kiln capacity less than 30,000 bricks per day | 14 m (at least 7.5m from loading platform) |
| | | - Kiln capacity equal or more than 30,000 bricks per day | 16 m (at least 8.5m from loading platform) |
| | | Minimum stack height (Other than Vertical Shaft Brick Kilns) | |
| | | - Kiln capacity less than 30,000 bricks per day | 24 m |
| | | - Kiln capacity equal or more than 30,000 bricks per day | 27 m |

**Notes :**

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% $CO_2$ as below:

PM (normalized) = (PM (measured)x 4%)/ (% of $CO_2$ measured in stack), no normalization in case $CO_2$ measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is $SO_2$ emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

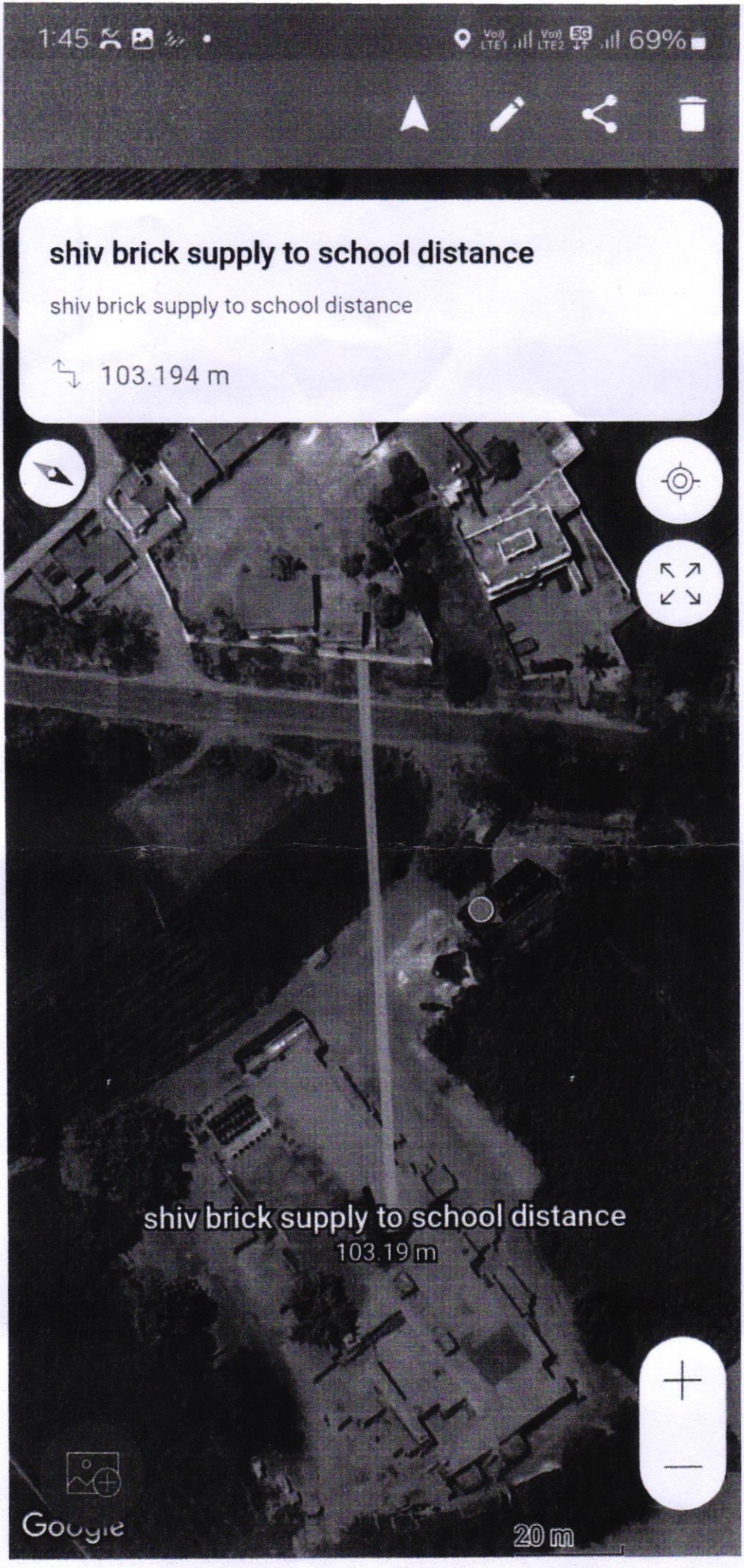
12. Vehicles shall be covered during transportation of raw material/bricks".

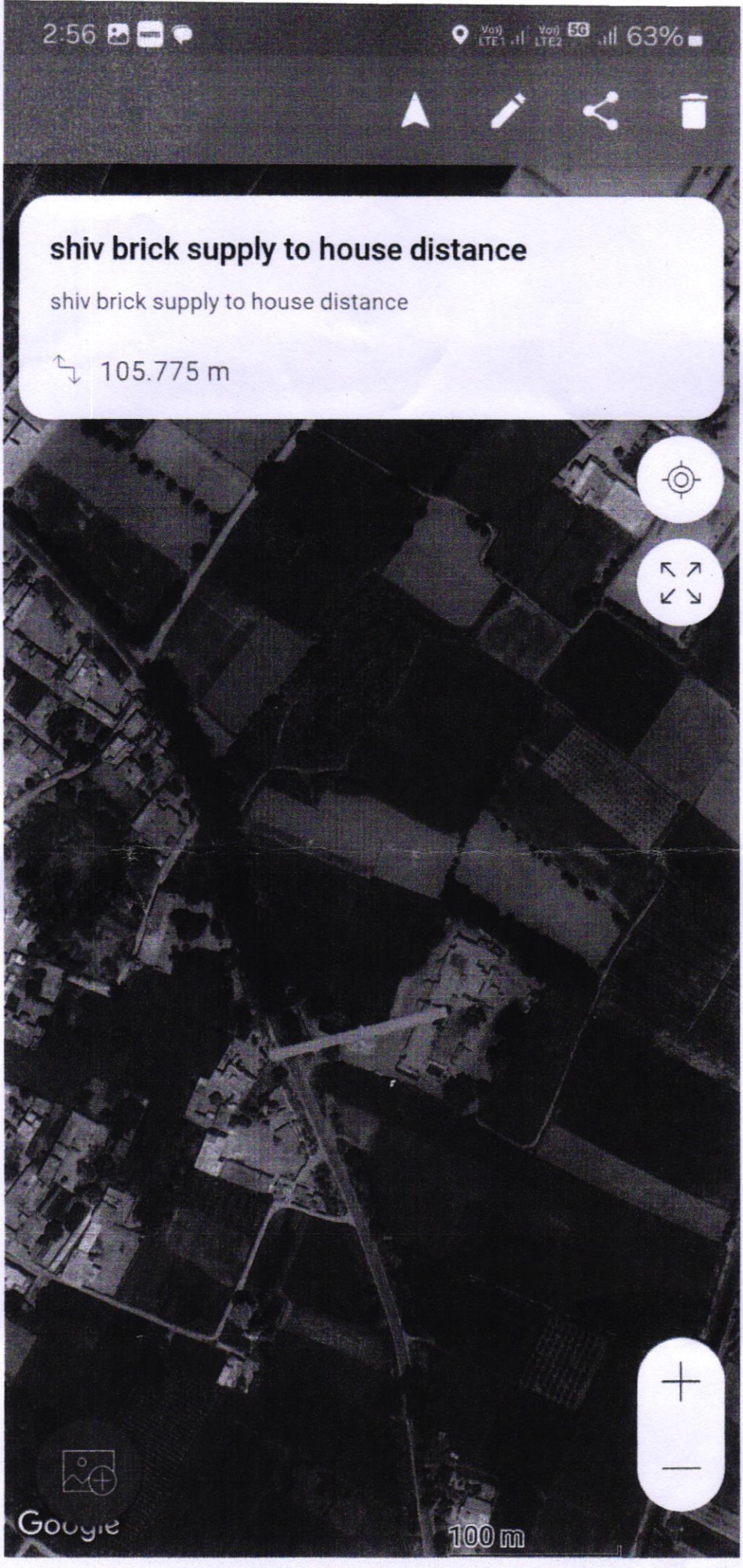
*[F. No. Q-15017/35/2007-CPW]*

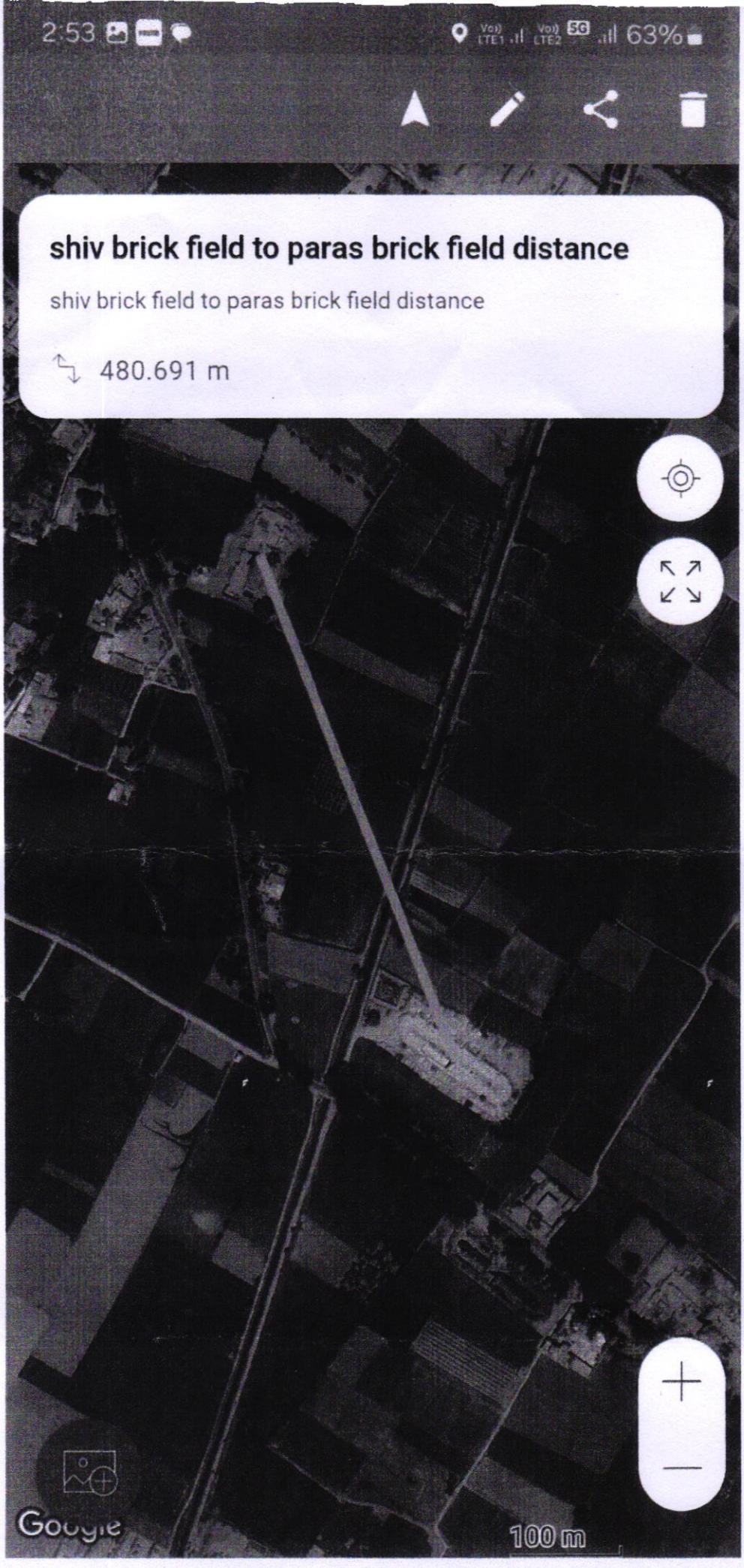
NARESH PAL GANGAWAR, *Addl. Secy.*

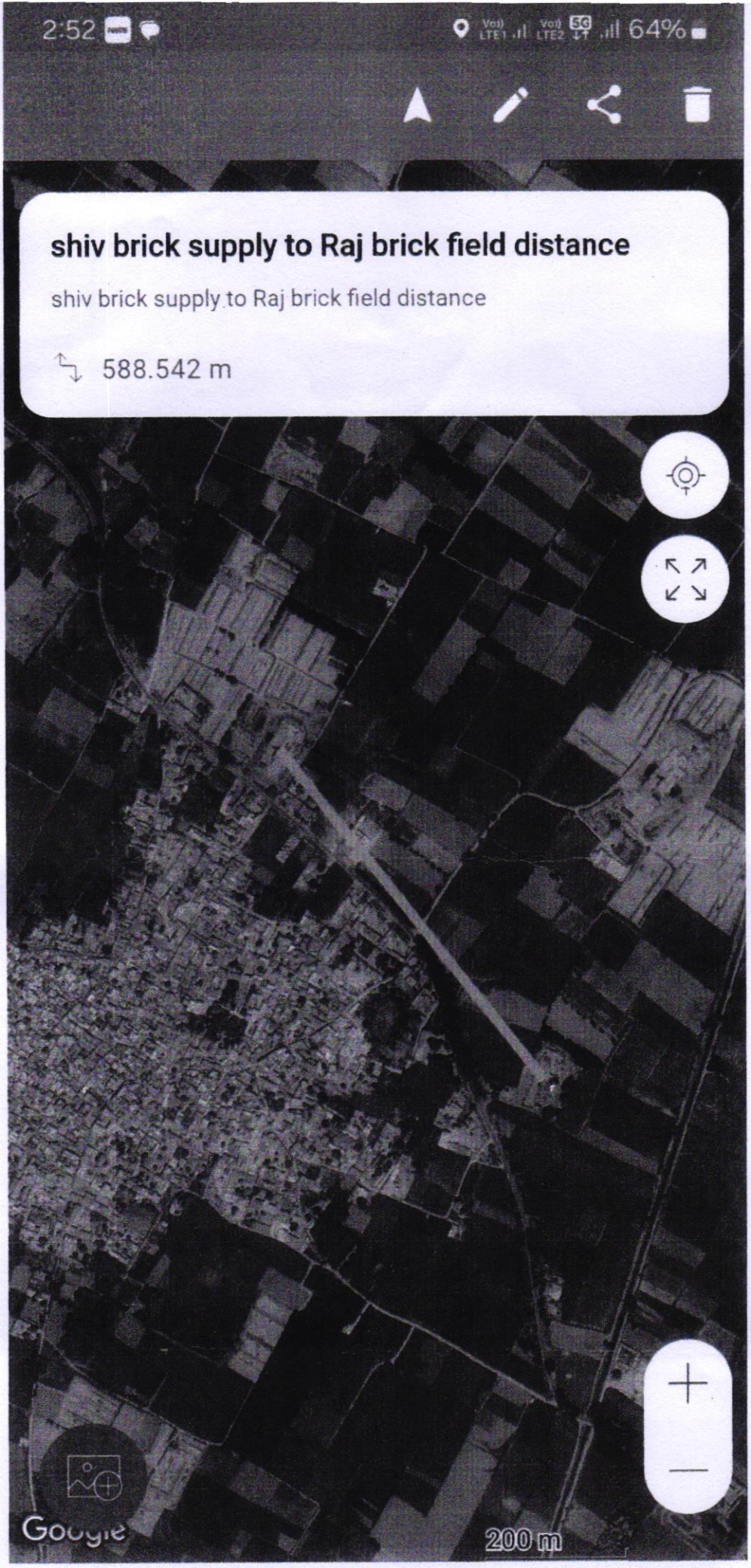
**Note :** The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR


1:45
69%
shiv brick supply to school distance
shiv brick supply to school distance
103.194 m
shiv brick supply to school distance
103.19 m
Google
20 m


2:56
63%
shiv brick supply to house distance
shiv brick supply to house distance
105.775 m
Google
100 m


2:53
63%
shiv brick field to paras brick field distance
shiv brick field to paras brick field distance
480.691 m
Google
100 m


2:52
64%
shiv brick supply to Raj brick field distance
shiv brick supply to Raj brick field distance
588.542 m
Google
200 m

3:21
60%
shiv brick supply to om.brick field distance
shiv brick supply to om.brick field distance
450.158 m
Google
200 m

# NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

Analyzing for an Assured Future

☎ +91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369


## TEST CERTIFICATE

| | |
|---|---|
| **Issued To: M/s UKPCB Regional Office – Roorkee, Uttarakhand.** | **Report Code : AAQ-280624-012** |
| | **ULR No. : TC681424000006650F** |
| **Sampling Site:- M/s Shiv Brick Supply** | **Test Report of : Ambient Air Quality** |
| | **Service Request No : NTL/SRF/06/24-015** |
| **Address: Tikola Kala, Tehsil- Roorkee, District- Haridwar (U.K.)** | **Service Request Date : 26/06/2024** |
| | **Report Issue Date : 01/07/2024** |

### SAMPLING & ANALYSIS DATA

| | | |
|---|---|---|
| Sample Drawn By | : | NTL Representative |
| Date of Sampling | : | 27/06/2024 |
| Sample Description | : | Ambient Air |
| Sampling Location | : | Main Entry Gate |
| Sampling Plan &Procedure | : | SOP-AAQ/08 |
| Analysis Duration | : | 28/06/2024 to 01/07/2024 |
| Average Flow Rate of SPM ($m^3$/min.) | : | 1.15 |
| Average Flow Rate of Gases (lpm) | : | 1.0 |
| Sampling Instrument Used | : | Respirable Dust Sampler ($PM_{10}$) Fine Particulate Sampler ($PM_{2.5}$) With Gaseous Attachment |
| Weather Condition | : | Clear |

**TEST RESULT**

| S. No. | Parameter | Test Method | Results | Units | Limits as per Environment (Protection) Act. |
|---|---|---|---|---|---|
| 1. | Suspended Particulate Matter (SPM) | IS:5182 Part-IV | 389.0 | µg /$m^3$ | 600.0 |
| 2. | Particulate Matter ($PM_{10}$) | IS:5182 Part-XXIII | 85.10 | µg /$m^3$ | 100.0 |
| 3. | Particulate Matter ($PM_{2.5}$) | IS:5182 Part-XXIV | 46.20 | µg /$m^3$ | 60.0 |
| 4. | Sulphur dioxide (as $SO_2$) | IS:5182 Part-II | 9.40 | µg /$m^3$ | 80.0 |
| 5. | Nitrogen dioxide (as $NO_2$) | IS:5182 Part-VI | 20.36 | µg /$m^3$ | 80.0 |

**Notes:**

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

**CHECKED BY** **AUTHORIZED SIGNATORY**

# NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

Analyzing for an Assured Future

☎ +91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369


## TEST CERTIFICATE

| | |
|---|---|
| **Issued To: M/s UKPCB Regional Office – Roorkee, Uttarakhand.** | **Report Code : AAQ-280624-013** |
| | **ULR No. : TC681424000006651F** |
| **Sampling Site:- M/s Shiv Brick Supply** | **Test Report of : Ambient Air Quality** |
| | **Service Request No : NTL/SRF/06/24-015** |
| **Address: Tikola Kala, Tehsil- Roorkee, District- Haridwar (U.K.)** | **Service Request Date : 26/06/2024** |
| | **Report Issue Date : 01/07/2024** |

### SAMPLING & ANALYSIS DATA

| | | |
|---|---|---|
| Sample Drawn By | : | NTL Representative |
| Date of Sampling | : | 27/06/2024 |
| Sample Description | : | Ambient Air |
| Sampling Location | : | Back Side Area |
| Sampling Plan &Procedure | : | SOP-AAQ/08 |
| Analysis Duration | : | 28/06/2024 to 01/07/2024 |
| Average Flow Rate of SPM ($m^3$/min.) | : | 1.15 |
| Average Flow Rate of Gases (lpm) | : | 1.0 |
| Sampling Instrument Used | : | Respirable Dust Sampler ($PM_{10}$) Fine Particulate Sampler ($PM_{2.5}$) With Gaseous Attachment |
| Weather Condition | : | Clear |

**TEST RESULT**

| S. No. | Parameter | Test Method | Results | Units | Limits as per Environment (Protection) Act. |
|---|---|---|---|---|---|
| 1. | Suspended Particulate Matter (SPM) | IS:5182 Part-IV | 386.0 | µg /$m^3$ | 600.0 |
| 2. | Particulate Matter ($PM_{10}$) | IS:5182 Part-XXIII | 82.50 | µg /$m^3$ | 100.0 |
| 3. | Particulate Matter ($PM_{2.5}$) | IS:5182 Part-XXIV | 43.10 | µg /$m^3$ | 60.0 |
| 4. | Sulphur dioxide (as $SO_2$) | IS:5182 Part-II | 9.26 | µg /$m^3$ | 80.0 |
| 5. | Nitrogen dioxide (as $NO_2$) | IS:5182 Part-VI | 18.80 | µg /$m^3$ | 80.0 |

**Notes:**

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

**CHECKED BY**

**AUTHORIZED SIGNATORY**

# NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

Analyzing for an Assured Future

☎ +91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369


## TEST CERTIFICATE

| | |
|---|---|
| **Issued To: M/s UKPCB Regional Office – Roorkee, Uttarakhand.** | **Report Code : ST-280624-014** |
| **Sampling Site:- M/s Shiv Brick Supply** | **ULR No. : TC681424000006652F** |
| **Address: Tikola Kala, Tehsil- Roorkee, District- Haridwar (U.K.)** | **Test Report of : Stack Emission** |
| | **Service Request No : NTL/SRF/06/24-015** |
| | **Service Request Date : 26/06/2024** |
| | **Report Issue Date : 01/07/2024** |

### SAMPLING & ANALYSIS DATA

| | | |
|---|---|---|
| Sample drawn on | : | 27/06/2024 |
| Sample Drawn By | : | NTL Representative |
| Sample description | : | Stack Emission |
| Sampling Time | : | 30 minute |
| Sampling Plan &Procedure | : | SOP/SE/09 |
| Analysis Duration | : | 28/06/2024 to 01/07/2024 |
| Stack Temperature (°C) | : | 124 |
| Source of Emission | : | **Stack Attached to Brick Kiln** |
| Fuel Consumption | : | 25 kg/hr |
| Type of Fuel | : | Coal |
| Operating Load | : | Normal |
| Diameter of Stack (inch) | : | 32.0 |
| Height of Stack from ground level (feet) | : | 105.0 |
| Average Velocity of Flue Emission (m/s) | : | 7.6 |

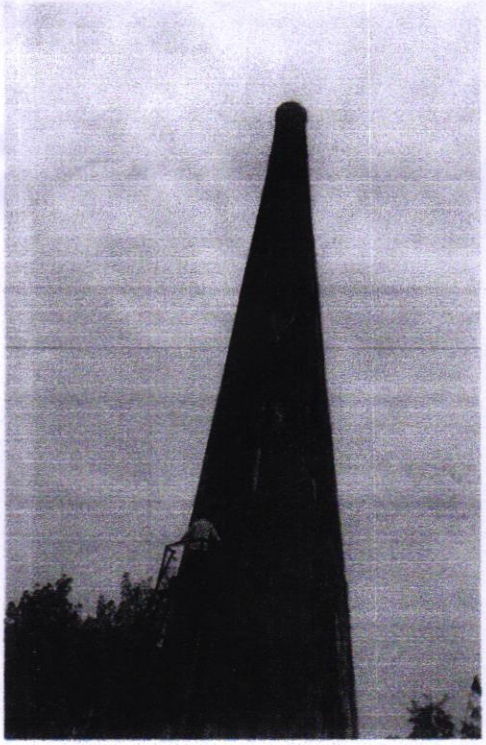
**TEST RESULT**

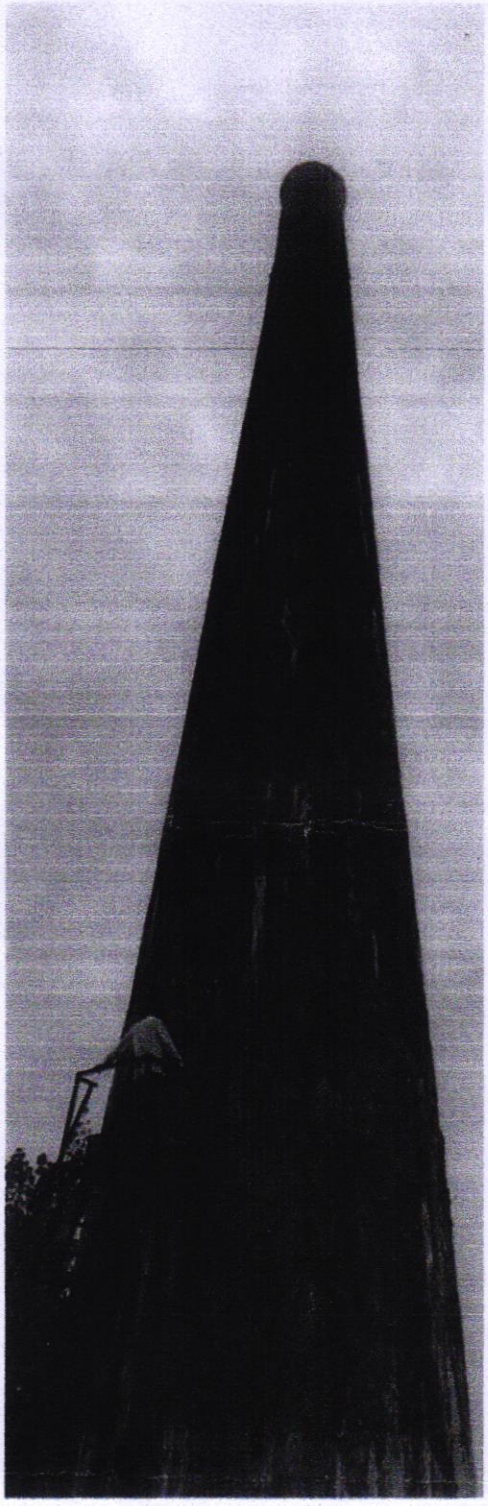
| S.N. | Parameter | Test Method | Results | Units | Limits |
|---|---|---|---|---|---|
| 1. | Particulate Matter (PM) | IS:11255(Part-1) | 152.0 | mg /$Nm^3$ | 250.0 |
| 2. | Sulphur Dioxide ($SO_2$) | IS:11255(Part-2) | 189.0 | mg /$Nm^3$ | Limit not specified |
| 3. | Nitrogen Dioxide ($NO_2$) | IS:11255(Part-7) | 76.11 | mg /$Nm^3$ | Limit not specified |
| 4. | Carbon monoxide (as CO) | USEPA Method No.10 | 0.34 | % by volume | 1.0 |

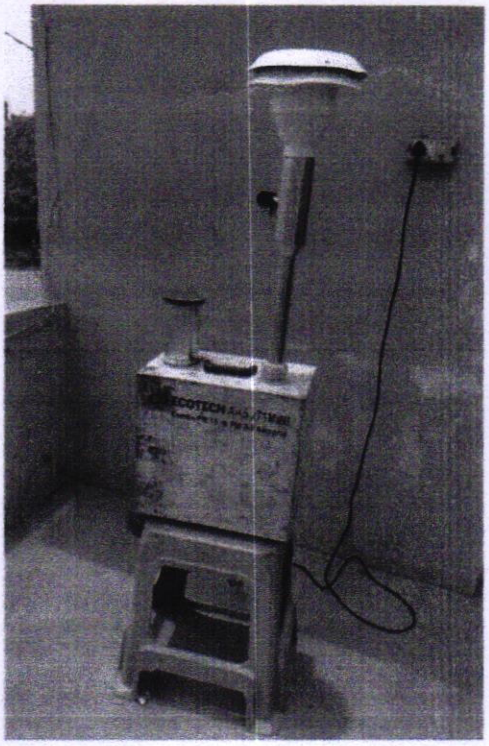
**Notes:**

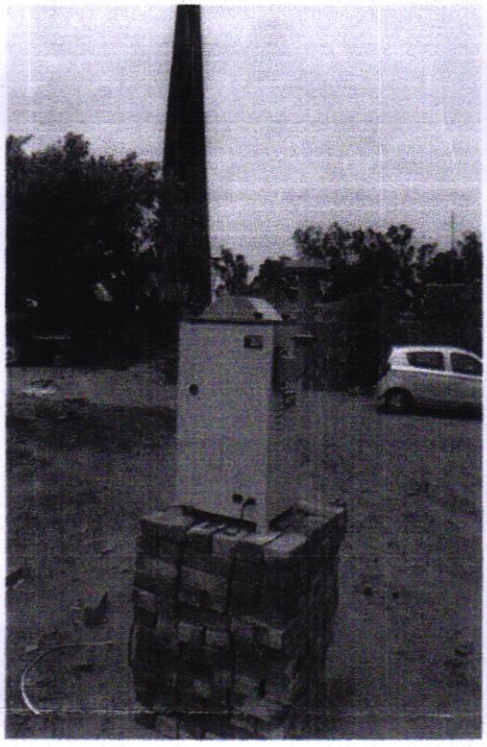
1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

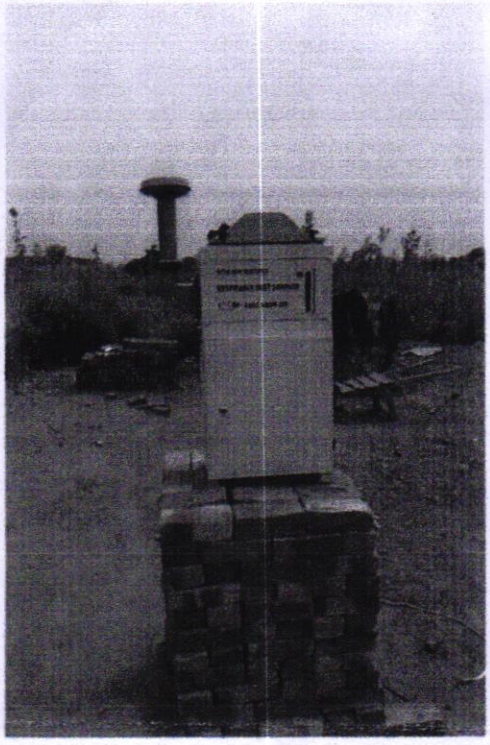
**CHECKED BY** **AUTHORIZED SIGNATORY**





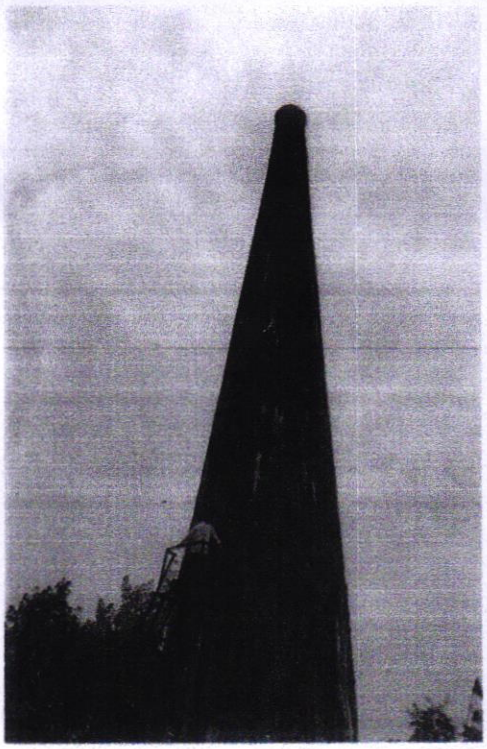


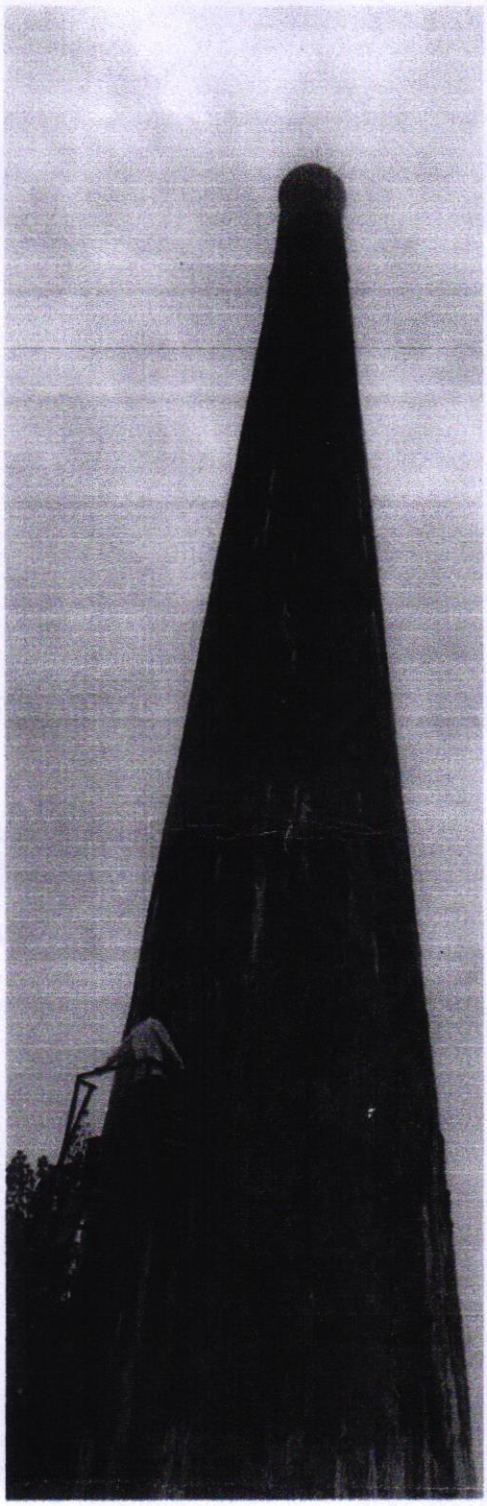


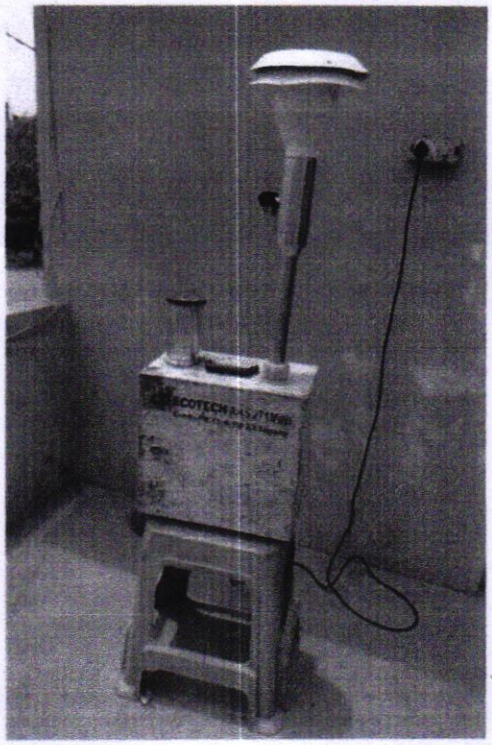


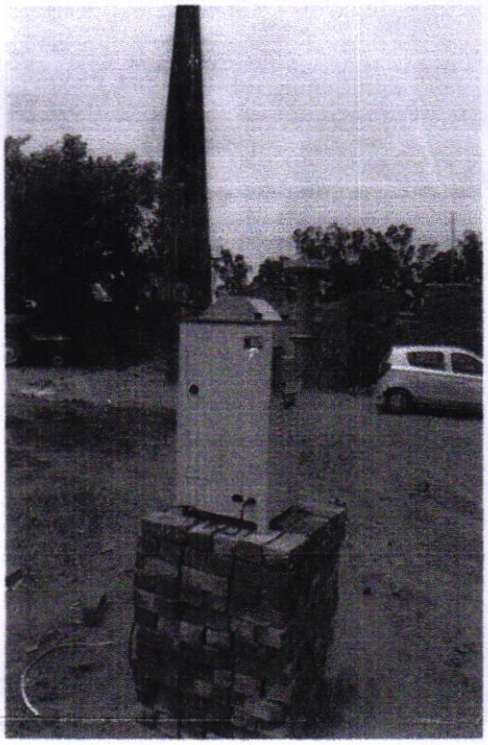
ओ० शिव किम सहलाई

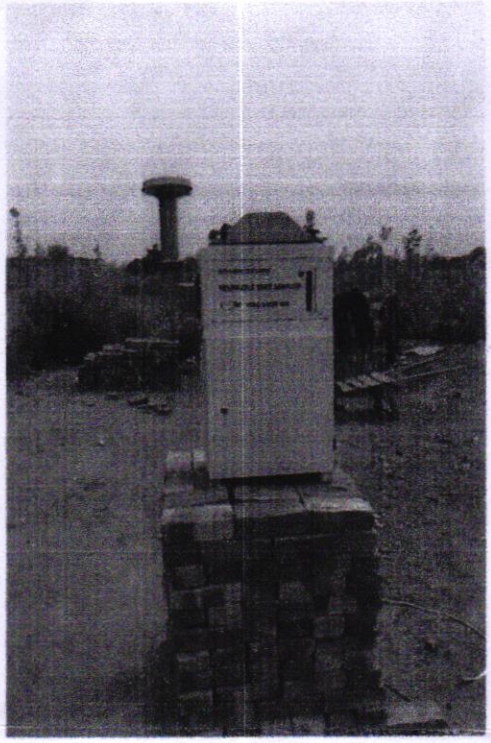
41











मैं० थिव क्रिक एप्लाई

Annexure-3

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रूड़की –247667 हरिद्वार
E-mail: rorueppcb2013@gmail.com

पत्रांकः–यूकेपीसीबी/आर0ओ0आर0/सा0–147(59)/2024/1327 दिनांकः 18.12.2024

पंजीकृत डाक द्वारा

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषयः– मा0 एन0जी0टी0 में योजित **MA No. 120/2024 in OA No. 271/2024** सुशील त्यागी बनाम उत्तराखण्ड राज्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2024 एवं दिनांक 29.11.2024 का सन्दर्भ ग्रहण करना चाहें। मा0 एन0जी0टी0 द्वारा पारित दिनांक 21.05.2024 के अनुपालन में संयुक्त कमेटी द्वारा दिनांक 27.06.2024 एवं दिनांक 08.08.2024 को निरीक्षण किया गया। संयुक्त निरीक्षण इस कार्यालय के पत्र दिनांक 08.08.2024 द्वारा अपर जिलाधिकारी हरिद्वार को प्रेषित् की गयी थी, जिसकी प्रतिलिपि सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को भी प्रेषित् की गयी है।

अग्रेतर मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 29.11.2024 के अनुपालन में पुनः दिनांक 13.12.2024 को विषयगत ईंट भट्टा का निरीक्षण किया गया। निरीक्षण आख्या की प्रति संलग्न है।

उपरोक्त क्रम में आपसे अनुरोध है कि कृपया विषयगत प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड की ओर से प्रति शपथपत्र दाखिल करने हेतु सम्बन्धित को निर्देशित् करने का कष्ट करें। प्रकरण में अगली सुनवाई की तिथि दिनांक 07.01.2024 को नियत है।

संलग्नकः– यथोपरि।

भवदीय,

18/12/2024

(डा0 राजेन्द्र सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. जिलाधिकारी, हरिद्वार को सादर सूचनार्थ प्रेषित्।
2. ज्वाइंट मजिस्ट्रेट, रूड़की को सादर सूचनार्थ प्रेषित्।

क्षेत्रीय अधिकारी

**मा0 एन0जी0टी0 द्वारा मूल आवेदन Miscellaneous Application No. 120/2024 in O.A. No. 271/2024 सुशील त्यागी बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 29.11.2024 के अनुपालन में निरीक्षण आख्या।**

मा0 एन0जी0टी0 द्वारा Miscellaneous Application No. 120/2024 in O.A. No. 271/2024 सुशील त्यागी बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 29.11.2024 के अनुपालन में मै0 शिव ब्रिक सप्लाई, गांव टिकोला कला, तहसील–रूड़की, जिला–हरिद्वार का संयुक्त निरीक्षण दिनांक 13.12.2024 को किया गया। निरीक्षण के समय निम्नलिखित् अधिकारी उपस्थित थे:–

1. श्री कर्मेन्द्र सिंह, जिलाधिकारी, हरिद्वार।
2. श्री आशीष कुमार मिश्रा, ज्वाइंट मजिस्ट्रेट, रूड़की।
3. डा0 राजेन्द्र सिंह, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूड़की।
4. श्री विकास अवस्थी, तहसीलदार, रूड़की।

1. मै0 शिव ब्रिक सप्लाई, गांव टिकोला कला, तहसील–रूड़की, जिला–हरिद्वार वर्ष 2003 से संचालित है। निरीक्षण के समय ईट भट्टा संचालन में नहीं पाया गया।
2. मै0 शिव ब्रिक सप्लाई द्वारा राज्य प्रदूषण निंयत्रण बोर्ड द्वारा निर्गत निर्देशों के अनुपालन में हाईड्राफ्ट तकनिकी में परिवर्तित कर दिया गया है। राज्य प्रदूषण नियंत्रण बोर्ड द्वारा मै0 शिव ब्रिक सप्लाई को Consolidated Consent & Authorization (CCA) निर्गत की गयी है जिसकी वैधता अवधि दिनांक 31.03.2027 तक है।
3. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरण (संरक्षण) नियम, 1986 के Schedule- I की Entry No. 74 में ईट भट्टों की स्थापना हेतु अधिसूचना दिनांक 22.02.2022 के अन्तर्गत मानक निर्धारित किये गये हैं। उक्त अधिसूचना के अनुसार ईट भट्टे से आबादी तथा फलों के बागों से दूरी 800 मी0 तथा मौजूदा ईट भट्टें से न्यूनतम 1 कि0मी0 की दूरी निर्धारित है।
4. निरीक्षण के समय अवगत कराया गया कि मा0 एन0जी0टी0 द्वारा O.A. No. सं0– 271/2024 सुशील त्यागी बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 21.05.2024 के अनुपालन में मै0 शिव ब्रिक सप्लाई का निरीक्षण किया गया था, जिसमें ईट भट्टें से स्कूल एवं आबादी तथा समीपवर्ती तीन ईट भट्टों की दूरियों का मापन किया गया। मै0 शिव ब्रिक सप्लाई से स्कूल एवं आबादी की दूरियां क्रमशः 103 मी0 एवं 105 मी0 पायी गयी थी। मापन में समीपवर्ती ईट भट्टा मै0 राज ब्रिक्स से 588.54 मी0, मै0 पारस ब्रिक फील्ड से 480 मी0 तथा मै0 ओम ब्रिक फील्ड से 450 मी0 दूरियां पायी गयी।
5. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा मै0 शिव ब्रिक सप्लाई की चिमनी से जनित उत्सर्जन का अनुश्रवण दिनांक 27.06.2024 को मान्यता प्राप्त प्रयोगशाला के माध्यम से किया गया। अनुश्रण आख्या मानकों के अनुरूप पायी गयी।

13.12.2024

(विकास अवस्थी)
तहसीलदार, रूड़की।

(डा0 राजेन्द्र सिंह)
क्षेत्रीय अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
रूड़की।

(आशीष कुमार मिश्रा)
ज्वाइंट मजिस्ट्रेट,
रूड़की।

13.12.24

जिलाधिकारी, हरिद्वार।

# NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

Analysing for an Assured Future

☎ +91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369


## TEST CERTIFICATE

**Issued To: M/s UKPCB Regional Office – Roorkee, Uttarakhand.**

**Sampling Site:- M/s Shiv Brick Supply**

**Address: Tikola Kala, Tehsil- Roorkee, District- Haridwar (U.K.)**

| | |
|---|---|
| **Report Code** | **: ST-280624-014** |
| **ULR No.** | **: TC681424000006652F** |
| **Test Report of** | **: Stack Emission** |
| **Service Request No** | **: NTL/SRF/06/24-015** |
| **Service Request Date** | **: 26/06/2024** |
| **Report Issue Date** | **: 01/07/2024** |

### SAMPLING & ANALYSIS DATA

| | | |
|---|---|---|
| Sample drawn on | : | 27/06/2024 |
| Sample Drawn By. | : | NTL Representative |
| Sample description | : | Stack Emission |
| Sampling Time | : | 30 minute |
| Sampling Plan &Procedure | : | SOP/SE/09 |
| Analysis Duration | : | 28/06/2024 to 01/07/2024 |
| Stack Temperature (°C) | : | 124 |
| Source of Emission | : | **Stack Attached to Brick Kiln** |
| Fuel Consumption | : | 25 kg/hr |
| Type of Fuel | : | Coal |
| Operating Load | : | Normal |
| Diameter of Stack (inch) | : | 32.0 |
| Height of Stack from ground level (feet) | : | 105.0 |
| Average Velocity of Flue Emission (m/s) | : | 7.6 |

**TEST RESULT**

| S.N. | Parameter | Test Method | Results | Units | Limits |
|---|---|---|---|---|---|
| 1. | Particulate Matter (PM) | IS:11255(Part-1) | 152.0 | mg /$Nm^3$ | 250.0 |
| 2. | Sulphur Dioxide ($SO_2$) | IS:11255(Part-2) | 189.0 | mg /$Nm^3$ | Limit not specified |
| 3. | Nitrogen Dioxide ($NO_2$) | IS:11255(Part-7) | 76.11 | mg /$Nm^3$ | Limit not specified |
| 4. | Carbon monoxide (as CO) | USEPA Method No.10 | 0.34 | % by volume | 1.0 |

**Notes:**

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

**CHECKED BY**

13.12.24 T(R)

**AUTHORIZED SIGNATORY**

Annexure-4

क्षेत्रीय कार्यालय
उत्तरांचल पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड,
सी–6, शॉति काम्पलेक्स, नेहरू नगर, हरिद्वार रोड, देहरादून–248001

पत्रांकः यूईपीपीसीबी/आरओडी/सी/एचडीआर–369/05/1045,(1) दिनांकः 26.05.05

## सहमति आदेश पत्र

विषयः मै0 शिव ब्रिक्क सप्लाई, टिकोला कला, रूडकी, हरिद्वार वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1981 की धारा 21/22 के अन्तर्गत।

संदर्भः– आवेदन संख्या शून्य दिनाक

1. वायु अधिनियम 1981 के अन्तर्गत वायु अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र **मै0 शिव ब्रिक्क सप्लाई, टिकोला कला, रूडकी, हरिद्वार** को अपने संयत्रों से सलंग्नक में वर्णित शर्तो के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. यह सहमति तिथि **दिनॉक 04 जनवरी 2005 से 31 दिसम्बर 2005** तक की अवधि के लिए मान्य होगी।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो हुए भी, उत्तंराचल प्रदूषण नियंत्रण बोर्ड, वायु(प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1981 धारा 21(6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के पास आरक्षित है।

14/5/05

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय
उत्तरांचल पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड,
सी–6, शॉति काम्पलेक्स, नेहरू नगर, हरिद्वार रोड, देहरादून–248001

पत्रांकः यूईपीपीसीबी/आरओडी/सी/एचडीआर–369/05/1045, 61 दिनांकः 26.05.05

# सहमति शर्ते

1.फ्लू गैस की प्रनिघंजा अधिकतम उत्सर्जन मात्रा नीचे दिए गए चिमनियों द्वारा उत्सर्जन मात्रा से नही अधिक होना चाहिए।

(अ) सम्बद्व चिमनी की ऊंचाई
(ब) – बोर्ड मानकों के अनुरूप

2. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

| | | | |
|---|---|---|---|
| (I) | सस्पैन्डेड पार्टिकुलेट मैटर (एस0पी0एम) | | मिलीग्राम प्रतिनार्मर 750 क्यूबिक मीटर |
| (II) | नाइट्रोजन के आक्साइड | – | बोर्ड मानकों के अनुसार |
| (IV) | सल्फर डाई आक्साइड | – | ,, |
| (V) | कार्बन मोनोआक्साइड | – | ,, |
| (VI) | हाईड्रोकार्बन | – | ,, |

3. समय–समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
5. बोर्ड के निर्देशो के अनुरूप ही उद्योग द्वारा कार्यरत नियंत्रण संयत्रों में सशोधन अथवा प्रतिस्थापन(यदि सक्षम एवं अनुरूप न पाये गये हो)किया जा सकता है।
6. उद्योग में नियंत्रण तथा अनुश्रवण संयत्रों को कार्यरत स्थिति में इकाई में रखा जायें।
7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाये।
8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
9. (अ)उपरोक्त सदंभित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबध में आवश्यक आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तो का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों उक्त संदभित शर्त (29)से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थान जो संदर्भित नियम 29 उत्तर प्रदेश वायु (प्रदूषण निवारण एवं नियत्रण)नियम 1983 वर्णित है,को सूचित करना चाहिए।

11.इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।

12. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि प्रदूषणकारी तत्वों का उत्सर्जन,स्टैक के अतिरिक्त अन्य बिन्दु से नहीं होना चाहिए।

13. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा चिमनी अथवा उक्त अथवा किसी अन्य आउट लेट से वायु उत्सर्जन का नमूना एकत्रित किये जाने के संबध में समस्त आवश्यक सुविधाओ का प्राविधान किया जाए।

14. इकाई सें आबादी,कृषक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई मे उत्पादन तुरन्त बन्द किया जायें तथा हटाने की सूचना तत्काल बोर्ड को दी जायें।

15. आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशो/ आदेशो का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस आदेश की शर्तो का अनुपालन संतोषजनक नही पायें जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही हो जाएगी।

16. उपरोक्त इंगित समस्त शर्ते अधिनियम क धारा 21(6)के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जायेगा। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व(जो भी पहले हो)जमा किया जाए।

18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायगी।

19. आवेदन को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियंत्रण संयत्रों के निर्माण अधिस्थापन अथवा संचलन तथा अन्य सभी सूचनायें जो वायु प्रदूषण से सम्बन्धित हो,उपलब्ध करानी होगी।

20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स,पार्टानर्स,प्रोपराइटर्स का पता,दूरभाष संख्या को एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उत्तरांचल प्रदूषण बोर्ड ,वायु (प्रदूषण निवारण एवं नियंत्रण )अधिनियम 1981 की धारा 21(6) में तथा इसके संशोधितअधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के पास आरक्षित है।

26/5/15

क्षेत्रीय अधिकारी